## **National Company Law Tribunal**

## **Allahabad Bench**

CPNO. 117/1/0/2011

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL

**COMPANY LAW TRIBUNAL ON 13.11.2017** 

NAME OF THE COMPANY: M/3 doyal Infrastructure Put. Hd.

SECTION OF THE COMPANIES ACT/I & B CODE:

SI. N	O. Name	Designation	Representation	Signature
<u>1.</u>	Anil Kumar	PCS.	Paner	Anie Co.
<u>2.</u>	Rakashchartsman	Ad.	Perm	Richman (
3.	M.L. SHAKMA	Advisate	Respublis	y,

## CP NO.117/ND/2011

Parties are represented by their respective counsels. Further, the arguments on behalf of respondent are heard and continued. It is pointed out that during the course of argument, certain documents are filed. As per the PCS representing the petitioner, such document cannot be brought on record till their admissibility is decided. PCS propose to file formal objection on behalf of the petitioner on the admissibility of such documents. Hence, liberty is granted for filing objection/rebuttal document, if any.

The matter be listed on 08.12.2017.

Dated:13.11.2017

Typed by: Kavya Prakash Srivastava (Stenographer) H.P. Chaturvedi, Member (Judicial)